West Bengal Act IX of 1951

THE WEST BENGAL CONSOLIDATED FUND (CHARCED EXPENDITURE) ACT, 1951.

(Passed by the West Bengal Legislature.)

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 31st March, 1951.]

An Act to declare certain expenditure to be expenditure charged upon the Consolidated Fund of the State.

Whereas it is expedient to declare the contributions payable under certain enactments, and the grants to be made to certain local authorities by the State Government to be expenditure charged upon the Consolidated Fund of the State;

It is hereby enacted as follows:—

(1) This Act may be called the West Bengal Short title Consolidated Fund (Charged Expenditure) Act, 1951.

and commence-

- (2) It shall be deemed to have come into force on the ment. first day of April, 1950.
- 2. The contribution payable by the State Government Certain under each enactment specified in the first column of the contribu-First Schedule to this Act, or so much of such contribution as is specified in the corresponding entry in the third column of the said Schedule, is hereby declared to be expenditure charged upon the Consolidated Fund of the State.

3. (1) In respect of each enactment specified in the Certain Second Schedule to this Act, the State Government shall, grants to be made in such manner, and by such date as it may determine, be made make in each year from the Consolidated Fund of the State, charged. a grant approximately equal, in the opinion of the State Government, to the net sum which, by virtue of the provisions of clause (1) of article 266 of the Constitution of India, is paid in that year to the Consolidated Fund of the State under that enactment.

- (2) All grants payable under the provisions of subsection (1) are hereby declared to be expenditure charged upon the Consolidated Fund of the State.
- (3) The State Government may, by notification in the Official Gazette, include in, or exclude from, the Second Schedule any appropriate enactment.
- (4) The reference in sub-section (1) to the Second Schedule shall be construed as a reference to such Schedule as for the time being amended under sub-section (3).

(The First and the Second Schedules.)

[West Ben. Act IX of 1951.]

Ben. Act VII of 1930.

Ben. Act XV of 1932.

THE FIRST SCHEDULE

THE FIRST S (See secti	CHEDUI on 2.)	LE.	
Short title.	Section.	Contribution payable	- ⊖.
1	2	3	
Bengal Acts.			-
The Howrah Bridge Act, 1926	11	The whole.	Ben. Act
The Bengal Motor Vehicles Tax Act, 1932.	10	The whole.	IV of 1926. Ben. Act I
The Albert Victor Leper Hospital Act, 1935.	7	The whole.	of 1932. Ben. Act IX of
THE SECOND S (See section Central A	$a \ 3.$) $cts.$	Æ.	1935,
The Howrah Offences Act, 1857. The Cattle-trespass Act, 1871.			XXI of 1857.
			I of 1871.
The Bengal Tenancy Act, 1885. Bengal Acts.			VIII of 1885.
The Cess Act, 1880.			Ben. Act IX of 1880.
The Bengal Local Self-Government Act of 1885.			Ben. Act f of 1885.
			Ben. Act II of 1885.
I			Ben. Act of 1919,
V 10			en. Act of 919.
Vi			en. Act I of 19.
The Calcutta Municipal Act, 192		II	en. Act I of 23.
The Bengal (Rural) Primary Ed	ucation A	et, 1930. Be	n. Act

The Bengal Municipal Act, 1932.